

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF SRISTI HOSPITALITY PRIVATE LIMITED

### RELEVANT PARTICULARS

|   |   |
|---|---|
| 1. Name of corporate debtor   | SRISTI HOSPITALITY PRIVATE LIMITED  |
| 2. Date of incorporation of corporate debtor  | 08/08/2003  |
| 3. Authority under which corporate debtor is incorporated / registered  | Registrar of Companies, Mumbai  |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U55101MH2003PTC141672   |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | Liberty Lodge, D. J. Road, Vile Parle West, Mumbai – 400056 IN  |
| 6. Insolvency commencement date in respect of corporate debtor  | Order dated: - 27th February, 2023<br>Order Received: 28th February, 2023   |
| 7. Estimated date of closure of insolvency resolution process   | 26/08/2023  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Rajan Deshraj Agarwal<br>Registration No. :<br>IBBI/IPA-001/IP-P01069/2017-18/11760   |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | Office No. 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai-400053<br>Email: iprajanagarwal@gmail.com                           |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | Office No. 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai-400053,<br>Email: cirp.sristi@gmail.com                             |
| 11. Last date for submission of claims  | 13/03/2023  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NOT APPLICABLE  |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Same as address mentioned in Item No. 10 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **SRISTI HOSPITALITY PRIVATE LIMITED** on 27th February, 2023 and the same was received on 28/02/2023.

The creditors of **SRISTI HOSPITALITY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13/03/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02/03/2023

Place: Mumbai

Name and Signature of Interim Resolution Professional  
Rajan Deshraj Agarwal  
Registration No. IBBI/IPA-001/IP-P01069/2017-18/11760